IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH ON THE 22nd OF MARCH, 2024

SECOND APPEAL No. 1034 of 2008

BETWEEN:-

SHRILAL PATEL S/O POLERAM PATEL, AGED ABOUT 51 YEARS, VILLAGE HATNA, TAH AND DISTT. JABALPUR (MADHYA PRADESH)

....APPELLANT

(BY NONE)

AND

- 1. SMT. MANORAMA TIWARI W/O LATE SHRI KUNJ BIHARI TIWARI
- 2. VINOD KUMAR TIWARI S/O LATE SHRI KUNJ BIHARI TIWARI
- 3. SHARAD KUMAR TIWARI S/O LATE SHRI KUNJ BIHARI TIWARI
- 4. DEEPAK KUMAR TIWARI S/O LATE SHRI KUNJ BIHARI TIWARI
- 5. PRAMOD KUMAR TIWARI S/O LATE SHRI KUNJ BIHARI TIWARI ALL ARE RESIDENTS OF VILL. URDUAKHURD, P.S.PANAGAR, TAHSIL AND DISTRICT JABALPUR (MADHYA PRADESH)
- 6. THE STATE OF M.P. THROUGH THE COLLECTOR, JABALPUR (MADHYA PRADESH)

....RESPONDENTS

(BY SHRI S. S. SENGAR - PANEL LAWYER FOR STATE)

This appeal coming on for orders this day, the court passed the following:

2 ORDER

None appeared for the appellant, even in the passover round.

It appears that the appellant has lost interest in prosecuting the matter.

Accordingly, the appeal stands dismissed for want of prosecution.

(AVANINDRA KUMAR SINGH) JUDGE

VSG

